

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web based video conferencing platform)**

CP (IB) No.670/Chd/Hry/2019

Under Section 9 of IBC, 2016.

In the matter of:

Shyamoli Consultants Pvt. Limited ...Petitioner-Operational Creditor

Versus

CG Speciality Restaurants
Pvt. Ltd. ...Respondent-Corporate Debtor

Present through video conferencing:

Mr. Karanveer Jindal, Advocate for the petitioner.
Mr. Sanjiv Ghai, Advocate for the respondent.

When the matter is taken up for hearing, Mr. Karanveer Jindal, Advocate appearing for the petitioner seeks leave of this Tribunal to withdraw CP(IB) No.670/Chd/Hry/2019 unconditionally.

2. Accordingly, CP(IB) No.670/Chd/Hry/2019 is dismissed as withdrawn.

Sd/-
(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

August 02, 2021
pc